

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

214. IA/45/2022 CA/347/2022 CA/91/2023 In CP/395(MB)2021

IN THE MATTER OF

Navin Chapshi Shah
Vs

... Petitioner

Anusmera Realty And Infra Private Limited

...Respondent

Section 73(4) of Companies Act, 2013

Order Delivered on 26.06.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: None present

For the Applicant in CA 91/2023 & for the Respondent No. 2 & 3 in CP 395/2021:
Adv. Rajan Agrawal (VC)

ORDER

CP/395(MB)2021 – Adv. Rajan Agrawal appeared on behalf of the respondent company. He has submitted that the company already stands admitted to CIRP vide order dated 23.03.2023 in Court-V in CP(IB) 745/2021. Counsel further submitted that presently company has gone for liquidation and the petitioner has filed their claim before the Resolution Professional. In view of the submissions of the Ld. counsel for the respondents, the petition deserves to be **disposed of** as having become **infructuous**. In view of the non-representation on behalf of the petitioner, adjourned to **31.07.2024**. Let the petitioner verify the above stated facts before the next date.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Manish Tiwari/